

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 40 of 2023

IN THE MATTER OF:

Subhash Agarwal

....Appellant

Vs.

Asha Goyal

....Respondent

Present:

For Appellant: Mr. Lokesh Bhola, Advocate

For Respondent:

O R D E R

01.05.2023: Learned Counsel for the Appellant Mr. Lokesh Bhola submits that during the pendency of this appeal, some settlement between the parties has already been arrived at and as such the appellant proposes to approach the National Company Law Tribunal for filing of appropriate application for disposal of the CIRP in terms of the settlement. He further submits that in this case earlier interim order of stay was passed and as such he requests that while disposing of the present appeal, this Tribunal may provide some protection to the appellant to enable him to file proper petition before the National Company Law Tribunal.

2. Considering the submissions made by Learned Counsel for the appellant we propose to dispose of this appeal granting liberty to the appellant to file appropriate application before the Adjudicating Authority within a period of one week from today. We expect that Ld. National Company Law Tribunal may take

appropriate decision on such application within a period of two weeks thereafter.

3. We make it clear that interim order of stay which we have passed in this appeal shall continue for further period of three weeks from today.

4. With above observation the appeal stands disposed of.

[Justice Rakesh Kumar]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/bm